

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 37301/2017

(Arising out of impugned final judgment and order dated 25-07-2017 in CR No. 5373/2014 passed by the High Court Of Punjab & Haryana At Chandigarh)

GURBAKHSI SINGH & ORS.

Petitioner(s)

VERSUS

BUTA SINGH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.34675/2018-CONDONATION OF DELAY IN FILING and IA No.34677/2018-CONDONATION OF DELAY IN REFILING)

Date : 19-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. B. S. Banthia, AOR
Mr. B.S. Bedi, Adv.
Mr. Simar Bedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R
Delay condoned.

Issue notice returnable in three weeks.

Dasti, in addition, as prayed, is also permitted.

It is stated that defence evidence is going on. Relying upon the statement, we order that let trial be proceeded, evidence be recorded, however, final judgment not to be delivered till next date.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER